

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 042/00032/2021

Date of order: 01.02.2021

**HON'BLE MRS.MANJULA DAS, JUDICIAL MEMBER  
HON'BLE MR.N.NEIHSIAL, ADMINISTRATIVE MEMBER**

Smt. Debala Leiphrakpam IFS  
Age 40,  
Daughter of Shri Leiphrakpam Palandro Singh,  
Presently serving as DFO, Thoubal  
Territorial Division, Manipur  
PIN – 795138, Phone No- 9863239364



**....Applicant**

By Advocates: Sri S. Khound  
Sri R. Sarmah

-VS-

1. Union of India  
Represented by the Secretary  
Ministry of Environment, Forest and Climate  
Change, Government of India, New Delhi  
PIN - 110003
2. The Secretary  
Ministry of Environment, Forest and Climate  
Change, Government of India, New Delhi  
PIN - 110003
3. The Director General of Forest  
Ministry of Environment, Forest and Climate  
Change, Government of India, New Delhi  
PIN – 110003
4. State of Manipur  
Represented by the Chief Secretary  
Government of Manipur  
South Block, Old Secretariat  
Babupara, P.O. & P.S.- Imphal  
Imphal West District, Manipur – 795001.



5. The Additional Chief Secretary  
Forest and Environment Department  
Government of Manipur, Secretariat North  
Block, Babupara, P.O. & P.S.- Imphal,  
Imphal, West District, Manipur- 795001
6. The Principal Chief Conservator of Forest  
and Ho FF, Government of Manipur  
Forest Headquarters, Sanjenthong,  
Imphal – 795001.
7. The Under Secretary  
Department of Personnel, Government of  
Manipur, Secretariat South Block,  
Babupara, P.O. & P.S. – Imphal, Imphal  
West District, Manipur - 795001
8. Shri Th. Lokendro Singh MFS  
ACF/Social Forestry with Additional Change  
of DFO/Social Forestry, Forest Office  
Complex, Mantripukhri, Imphal East District  
Manipur - 795002

**....Respondents**

**ORDER(ORAL)**

**MANJULA DAS, JUDICIAL MEMBER:**

The instant O.A. has been preferred by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"7.a A writ in the nature of Certiorari shall not be issued to set aside/quash the impugned order bearing No.TP-3/1/2020-DP dated 27<sup>th</sup> January 2021, and/or

b. A writ in the nature of Mandamus shall not be issued directing the respondents to forthwith cancel/recall/rescind and/or otherwise forebear from

giving effect to the impugned order bearing No.TP-3/1/2020-DP dated 27<sup>th</sup> January 2021, and/or

c. A writ in the nature of Mandamus shall not be issued directing the respondents to adhere to the law laid down by the Hon'ble Central Administrative Tribunal, Bangalore Bench by order dated 28.06.2013 in O.A. 237/2012, 363/2011, 297/2011 and 114/2012, and/or

d. An appropriate writ, direction or order should not be issued to the respondent authorities so as to provide adequate relief to the petitioners for the ends of justice."

2. At the outset of moving the application, Sri S. Khound, learned counsel for the applicant submitted that the applicant will be satisfied if she is given liberty to file a comprehensive representation before the appropriate authority.

3. By accepting the prayer made by the learned counsel for the applicant as well as without going into the merit of the case and without issuing notice to the respondents, we direct the applicant to make a comprehensive representation by highlighting her grievances before the appropriate authority within a period of 2 (two) weeks from the date of receipt of copy of this order. On receipt of such representation, the competent authority shall consider and dispose of the same by passing a reasoned and speaking order within a period of 2 (two) weeks thereafter.



4. It is made clear that whatever decision to be arrived by the competent authority shall be communicated to the applicant forthwith.
5. With the above direction, O.A. stands disposed of accordingly at the admission stage. No order as to costs.



**(N. NEIHSIAL)**  
**MEMBER (A)**

**(MANJULA DAS)**  
**MEMBER (J)**

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